IDEB PROJECTS PRIVATE LIMITED (IN LIQUIDATION)
CIN: U85110KA1997PTC022128
Reg Office : 9th & 10th Floor, Delta Tower, Sigma Soft Tech Park, No.7, Whitefield Road, Varthur Kodi, Bangalore, Karnataka – 560066

Public Announcement regarding Liquidation Order of IDEB Projects Private Limited

IDEB Projects Private Limited having CIN: U85110KA1997PTC022128 was ordered for Corporate Insolvency Resolution Process in CP (IB) No.17/BB/2019 by the Hon'ble National Company Law Tribunal (NCLT), Bengaluru vide order dated 29.03.2019. As there was no successful Resolution Plan, the company was ordered for liquidation by Hon'ble National Company Law Tribunal, Bengaluru vide order dated 08.11.2019 and Mr. Velayudham Jayavel was appointed as Liquidator. Mr. Harkirat Singh Bedi, the erstwhile director of IDEB Projects Private Limited, appealed against the said order of liquidation to the Hon'ble National Company Law Appellate Tribunal (NCLAT) in Company Appeal (AT) (Insolvency) No 40 of 2020 and the appeal was dismissed by Hon'ble NCLAT on 12.01. 2021. Mr. Bedi further appealed against the order of the Hon'ble NCLAT to the Hon'ble Supreme Court of India in Civil Appeal No 1054 of 2021. The Hon'ble Supreme Court dismissed the appeal on 16.04.2021. Upon dismissal of this appeal by the Hon'ble Supreme Court of India, the liquidation of IDEB Projects Pvt Ltd attained its finality.

Therefore, any communication from the erstwhile directors to any persons concerned with the affairs of the company questioning the Judgment of the Hon'ble Supreme Court or the finality of the liquidation order, will be considered to be contempt of court, false, misleading and treated as deliberate attempts to disrupt the process of law.

It is reiterated, that the liquidation of the company stands valid and the only person authorized to represent IDEB Projects Private Limited is the liquidator. All persons concerned with the affairs of the company are requested to ignore any communications by the erstwhile director or any other persons regarding the company or the status of the liquidation process.

This Public Announcement is being caused without prejudice to the rights of the Liquidator to approach the Hon'ble Court for instituting Contempt Proceedings for causing willful disobedience of the Order of Liquidation passed by the Hon'ble National Company Law Tribunal, Bengaluru Bench and confirmed by the Hon'ble Supreme Court of India; as well as for preventing the Liquidator from lawfully discharging his duties under the Insolvency and Bankruptcy Code,2016 by willfully causing misleading statements to any persons concerned with the affairs of the company.

Sd/-
Velayudham Jayavel
Liquidator
IBBI Reg. No: IBBI/IPA-001/IP-P01012/2017-18/116 3

Date: Chennai
Place: 19.07.2021

ICICI Lombard
Nibhaye Vaade

ICICI LOMBARD GENERAL INSURANCE COMPANY LIMITED
(CIN: L67200MH2000PLC129408)
Registered Office: ICICI Lombard House, 414, Veer Savarkar Marg, Near Siddhivinayak Temple, Prabhadevi, Mumbai - 400 025
Tel.: 022-61961100, **Fax:** 022-61961323
Website: www.icicilombard.com, **Email:** investors@icicilombard.com

NOTICE OF THE TWENTY-FIRST ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE INFORMATION

Notice is hereby given that the Twenty-First Annual General Meeting ("AGM") of the Members of ICICI Lombard General Insurance Company Limited ("the Company") is scheduled to be held on **Tuesday, August 10, 2021 at 2:00 p.m. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM")** facility to transact the business as set out in the Notice of the AGM, without the physical presence of the Members at a common venue.

The AGM will be convened in accordance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 and any other applicable provisions along with the MCA Circulars dated January 13, 2021, May 5, 2020 read with Circulars dated April 13, 2020 and April 8, 2020 (collectively referred to as "MCA Circulars") and SEBI Circular dated January 15, 2021 read with Circular dated May 12, 2020 (collectively referred to as "SEBI Circulars").

The Notice of Twenty-First AGM along with the Annual Report for FY2021 of the Company has been sent, through electronic mode only, to all the Members whose email addresses are registered with the Company / Depository Participant(s) as on the cut-off date i.e. Friday, July 9, 2021. The Notice and Annual Report for FY2021 are also available on the Company's website at www.icicilombard.com, website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of e-voting agency i.e. National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

The Company has completed the dispatch of the Notice along with the Annual Report on Sunday, July 18, 2021, through electronic mode. The requirement of sending physical copy of the Notice of Twenty-First AGM and Annual Report to the Members have been dispensed with vide the aforementioned MCA/SEBI Circulars.

Members holding shares in physical mode and who have not registered/updated their email address with the Company are requested to update their email address by writing to the Company's Registrar & Transfer Agent i.e. KFin Technologies Private Limited at einward.ris@kfintech.com along with Folio No., Name of shareholder, scanned copy of the share certificate (front and back), self-attested scanned copy of PAN card, self-attested scanned copy of Aadhaar Card with a copy mark to the Company at investors@icicilombard.com.

Members holding shares in dematerialised mode are requested to register/update their email address with the respective Depository Participant(s) with whom they are maintaining demat accounts.

The Company has enabled a process for the limited purpose of receiving the Company's Annual Report and Notice of the AGM (including remote e-voting instructions) electronically by accessing the link https://www.icicilombard.com/investor-relations/shareholderform. Members are requested to follow the process as guided to capture the email address and mobile number for receiving the Company's Annual Report and Notice of the AGM. In case of any query, Members may write to investors@icicilombard.com.

The Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, August 4, 2021 to Tuesday, August 10, 2021 (both days inclusive) for the purpose of determining the eligibility of the Members to receive the final dividend for the financial year ended March 31, 2021.

The Company has fixed Tuesday, August 3, 2021 as the 'Record Date' for determining entitlement of Members to receive final dividend for the financial year ended March 31, 2021, if approved at the AGM.

The remote e-voting period commences on Saturday, August 7, 2021 (9:00 a.m. IST) and ends on Monday, August 9, 2021 (5:00 p.m. IST). During this period, Members holding shares either in physical form or in dematerialized form, as on cut-off date i.e. Tuesday, August 3, 2021, may cast their vote electronically.

In case a person has become a Member of the Company after sending the Notice of AGM but before the cut-off date i.e. Tuesday, August 3, 2021, he/she may obtain the login id and password by sending a request to NSDL on email id at evoting@nsdl.co.in. However, if he/she is already registered with NSDL for remote e-voting then he/she can use his/her existing user id and password for casting the vote.

Members will be able to attend the AGM or view the live webcast of AGM at www.evoting.nsdl.com, by using their e-voting login credentials provided by NSDL. Members are encouraged to use this facility of webcast.

Members are requested to note that:
- The remote e-voting module shall be disabled after 5:00 p.m. (IST) on Monday, August 9, 2021 by NSDL for voting thereafter;
- Once the vote is cast on a resolution, the Members shall not be allowed to change it subsequently;
- The facility for e-voting shall be made available to the Members during AGM as well, which would be for those Members who have not been able to vote during the remote e-voting period;
- Members who have cast their vote by remote e-voting prior to the AGM can also attend/participate in the AGM, but shall not be entitled to vote again;
- A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e. Tuesday, August 3, 2021 and is otherwise not barred from doing so, only shall be entitled to avail the facility of remote e-voting as well as voting during the AGM/ participation at the AGM. A person who is not a Member as on the cut-off date, should treat the Notice for information purpose only.

The manner and procedure for e-voting for all Members is set out in the AGM Notice. In case of any queries related to e-voting, Members may refer to the FAQs for Shareholders and e-voting user manual for Shareholders available at the download section of https://www.evoting.nsdl.com or call on toll free no.: 1800 22 44 30 and 1800 1020 990 or send a request at evoting@nsdl.co.in. In case of any grievances, please contact Ms. Pallavi Mhatre, Manager, NSDL at pallavid@nsdl.co.in or at telephone no.: 1800 22 44 30 and 1800 1020 990, who will address the grievances connected with the facility for the voting by electronic means. Alternatively, Members may also write to Company Secretary at investors@icicilombard.com.

For **ICICI Lombard General Insurance Company Limited**
Sd/-
Vikas Mehra
Company Secretary
ACS No.: 12117

Mumbai
July 18, 2021

ICICI Lombard General Insurance Company Limited. ICICI trade logo displayed above belongs to ICICI Bank and is used by ICICI Lombard General Insurance Company Limited under license and Lombard logo belongs to ICICI Lombard General Insurance Company Limited. Registered Office: ICICI Lombard House, 414, Veer Savarkar Marg, Near Siddhivinayak Temple, Prabhadevi, Mumbai - 400 025. IRDA Reg. No. 115. Toll Free No. 1800 2666. Fax No. 022-61961323. CIN: L67200MH2000PLC129408. UIN: ADV/12608 Website: www.icicilombard.com. Email: customersupport@icicilombard.com.

NMDC Limited
(A Government of India Enterprise)
'Khanij Bhavan', 10-3-311/A, Castle Hills, Masab Tank, Hyderabad - 500 028
CIN-L13100TG1958GOI001674
email: ramojirao@nmdc.co.in; bmkumar@nmdc.co.in; jpsingh@nmdc.co.in

Open Tender Notice (e-Procurement Mode Only)

Tender No. HQMM/5007-21/NISP/BT001/59 **Date: 19/07/2021**

E-tenders are invited from bidders, qualifying the Pre-Qualification Criteria for the following items through MSTC e-portal: **https://www.mstcecommerce.com/eprochome/nmdc/buyer_login.jsp.**

Description of Items	Display of Tender Documents Period	Last date & Time for submission of offer
Supply of Pipes for HP Steam line from Coke Dry Cooling Plant to Power Blowing Station at NMDC Iron & Steel Plant, Nagarnar, Jagdalpur Bastar District, Chhatisgarh 494001.	**19/07/2021 to 09/08/2021** up to 2.30PM	**09/08/2021** by 2.30PM (IST)

Prospective bidders may visit our website: **www.nmdc.co.in;** CPP Portal **https://eprocure.gov.in;** MSTC e-portal **https://mstcecommerce.com** and may download the tender documents. Any corrigendum to the above tender notice will be uploaded on NMDC website and MSTC e-portal only.

Chief General Manager (Materials)

हर काम देश के नाम

PUNJAB CHEMICALS AND CROP PROTECTION LTD.
CIN: L24231PB1975PLC047063
Regd. Off.: Milestone 18, Ambala Kalka Road, Village & P.O Bhankharpur, Derabassi, Dist. SAS Nagar, Mohali (Punjab) - 140201, Telephone Nos.: 01762- 280086, 280094 Fax No.: 01762-280070
E-mail:info@punjabchemicals.com; website: www.punjabchemicals.com

INTIMATION TO SHAREHOLDERS

Notice is hereby given that the 45th Annual General Meeting (AGM) of the members of Punjab Chemicals and Crop Protection Limited (Company) will be held on Thursday, August 12 2021 at 10:30 A.M. through video conference (VC)/ OAVM, to transact the businesses as set out in the Notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations) read with various circulars issued by the Ministry of Corporate Affairs ("MCA Circular/s") and Securities and Exchange Board of India ("SEBI Circular"), without the physical presence of the Members at a common venue. Shareholders are provided with a facility to attend the AGM through VC/OAVM through the Central Depository Services (India) Limited (CDSL) and they may access the same at https://www.evotingindia.com under shareholders/members login by using the remote e-voting credentials. The link for VC/OAVM will be available in shareholder/members login where the EVSN of Company will be displayed.

Electronic copies of the Notice of the AGM and the Annual Report for the financial year ended March 31, 2021 of the Company have been sent to all the members on July 16, 2021, whose email ids are registered with the Company/RTA/Depository participant(s) as on the cut-off date i.e, July 2, 2021. Please note that the requirement of sending physical copy of the Notice of the 45th AGM and Annual Report to the Members have been dispensed with vide MCA and SEBI Circulars.

The Notice and the Annual Report are also available on the website of the Company at the link https://www.punjabchemicals.com/wp-content/uploads/2021/07/PCCPL-AR-2021.pdf and on the website of Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and also on the CDSL's website www.evotingindia.com.

The newspaper advertisement having all the necessary details relating to the Book Closure, Remote E voting, Manner of registering / updating email addresses, Change of address / Dividend Mandate, Scrutinizer, Inspection of documents and the contact details of the authorized person of the Company were published in the following newspapers:

Rozana Spokesman (Punjabi), Jansatta (Hindi) and Financial Express - All editions (English) on July 12, 2021 and are also available on the website of the Company at https://www.punjabchemicals.com/wp-content/uploads/2021/07/SENewspaperAGM-1.pdf.

For PUNJAB CHEMICALS & CROP PROTECTION LTD.
Sd/-
PUNIT K ABROL
SR. V.P. (FINANCE) & SECRETARY

Date: 17th July, 2021
Place: Derabassi

Kothari Group

GILLANDERS ARBUTHNOT AND COMPANY LIMITED
Registered Office: C-4, Gillander House, Netaji Subhas Road, Kolkata - 700001
CIN : L51909WB1935PLC008194
Website: www.gillandersarbuthnot.com
Telephone: 033-2230-2331, Fax: 033-2230-4185
E-mail: secretarial@gillandersarbuthnot.com

PUBLIC NOTICE – 87TH ANNUAL GENERAL MEETING

Notice is hereby given that the 87th Annual General Meeting (**"AGM"**) of the Members of the Company will be held on Friday, the 13th day of August, 2021 at 10.00 A.M. (Indian Standard Time - IST) through Video Conferencing / Other Audio Visual Means (**"VC/OAVM"**) Facility **ONLY**, without physical presence of members, in compliance with the applicable provisions of Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India (**"SEBI"**) (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circulars No. 14/2020 dated April 8, 2020, No.17/2020 dated April 13, 2020, 20/2020 dated May 05, 2020, 02/2021 dated January 13, 2021 issued by the Ministry of Corporate Affairs (**"MCA Circulars"**) and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January 2021 issued by SEBI (**"SEBI Circulars"**), to transact businesses set forth in the Notice convening the AGM.

In compliance with the above Circulars, electronic copy of the Notice of the AGM along with the Annual Report for the Financial Year 2020-21 will be sent to all the members whose email addresses are registered with the Company/ Depository Participant(s). Additionally, the Notice and Annual Report will also be available on the Company's website **www.gillandersarbuthnot.com** and on the websites of the Stock Exchanges where the shares of the Company are listed (**www.nseindia.com** and **www.bseindia.com**) and on the website of CDSL at **www.evotingindia.com**.

Manner of registering / updating e-mail addresses:
- Members holding share(s) in physical mode who have not registered their e-mail addresses are requested to register their email address with the Company's Registrar & Share Transfer Agent (**"RTA"**) in order to receive Notice of the 87th AGM, along with the Annual Report for the Financial year 2020-2021 and the login credentials for e-Voting by uploading the same at: Link for updation of PAN - **http://mdpl.in/form/pan-update** and Link for updation of Email Id - **http://mdpl.in/form/email-update**
- Member(s) holding shares in electronic mode are requested to register/ update their e-mail addresses with their respective Depository Participant(s) for receiving communication from the Company electronically.

Manner of Casting Vote through e-voting:
- The Company is providing facility of remote e-Voting to its Members in respect of all resolutions set out in the Notice convening the 87th AGM. The facility of casting votes by a member using remote e-Voting as well as the e-Voting system on the date of the AGM will be provided by CDSL. Members attending the 87th AGM through VC/OAVM will be counted for the purpose of ascertaining the quorum under Section 103 of the Companies Act, 2013.
- The login credentials for casting the votes through e-Voting shall be made available to the members through e-mail after they successfully register their e-mail addresses in the manner provided above.

This Notice is being issued for the information and benefit of all the members of the Company.

For Gillanders Arbuthnot And Company Limited
Rajat Arora
Company Secretary

Place: Kolkata
Date: 19th July, 2021

OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) AND OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT ("CORRIGENDUM") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF THE

WHITE ORGANIC RETAIL LIMITED

Registered Office: 312A, Kailas Plaza Vallabh Baug Lane, Ghatkopar (East), Mumbai 400077, Maharashtra, India.
Tel: +91-22-25011983, **Telefax:** +91-22-25011984 | **Email:** info@whiteorganics.co.in; **Website:** www.whiteorganics.co.in

OPEN OFFER FOR ACQUISITION OF UP TO 28,36,080 (TWENTY-EIGHT LAKHS THIRTY-SIX THOUSAND AND EIGHTY) FULLY PAID-UP EQUITY SHARES HAVING FACE VALUE OF RS. 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26% OF THE EXPANDED VOTING SHARE CAPITAL OF WHITE ORGANIC RETAIL LIMITED ("TARGET COMPANY") AT A PRICE OF RS. 37.45/- (RUPEES THIRTY-SEVEN AND FORTY-FIVE PAISE ONLY) PER EQUITY SHARE FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY BY SUUMAYA RETAIL LIMITED ("ACQUIRER") TOGETHER WITH SUUMAYA INDUSTRIES LIMITED (FORMERLY KNOWN AS SUUMAYA LIFESTYLE LIMITED) ("PAC"), IN ITS CAPACITY AS THE PERSONS ACTING IN CONCERT WITH THE ACQUIRER PURSUANT TO AND IN COMPLIANCE WITH THE SEBI (SAST) REGULATIONS ("OFFER" / "OPEN OFFER").

This Advertisement ***("Offer Opening Public Announcement and Corrigendum")*** is being issued by Fedex Securities Private Limited, the Manager to the Open Offer ***("Manager to the Offer" or "Manager")***, for and on behalf of the Acquirer and PAC, pursuant to and in accordance with Regulation 18(7) of the SEBI (SAST) Regulations in respect of the Open Offer.

This Offer Opening Public Announcement and Corrigendum should be read in continuation of and in conjunction with:

a) the Public Announcement dated May 21, 2021 ***("PA")***;
b) the Detailed Public Statement ***("DPS")*** that was published in all editions of 'Financial Express' (English) and 'Jansatta' (Hindi), and Mumbai edition of 'Lakshadeep' (Marathi), on May 28, 2021; and
c) the Letter of Offer dated July 12, 2021 along with Form of Acceptance cum Acknowledgement ***("LOF")***.

This Offer Opening Public Announcement and Corrigendum is being published in all the newspapers in which the DPS was published.

For the purposes of this Offer Opening Public Announcement and Corrigendum, the following terms would have the meaning assigned to them herein below:

a) ***"Identified Date"*** means July 06, 2021, being the date falling on the 10th (tenth) working day prior to the commencement of the Tendering Period;
b) ***"Public Shareholders"*** means, all equity shareholders of the Target Company, excluding (i)Acquirer and the PAC, (ii)parties to the Share Purchase Agreement and persons deemed to be acting in concert with the person set out in (i) and (ii) above.
c) ***"Tendering Period"*** means the period from ***Tuesday, July 20, 2021 to Tuesday, August 03, 2021*** (both days inclusive).

All Capitalised terms used but not defined in this Offer Opening Public Announcement and Corrigendum shall have the meaning assigned to such terms in the LOF.

1. **Offer Price:** The offer price is Rs. 37.45/- (Rupees Thirty-Seven Forty-Five paise only) per Equity Share of the Target Company payable in cash. There has been no revision in the Offer Price. For further details relating to Offer Price, please refer to Section VII(A) (Justification of Offer Price) of the LOF.
2. **Recommendations of the Committee of Independent Directors of the Target Company ("IDC"):** The recommendations of Committee of Independent Directors of the Target Company was published on July 16, 2021 in the same newspapers where the DPS was published. However, the Public Shareholders should independently evaluate the Offer and take an informed decision in the said matter. The relevant extract of the IDC recommendation is given below:

Members of the Committee of Independent Directors ("IDC")	1. Mr. Pritesh Doshi - Chairman 2. Mrs. Jigna Thakkar - Member
Recommendation on the Open offer, as to whether the offer is fair and reasonable	The member of the IDC believe that the open offer made to the public shareholders of White Organic Retail Limited at the offer price of Rs. 37.45 (Thirty-Seven and paise Forty-Five only) per fully paid Equity Shares of face value of Rs. 10 (Rupees Ten only) each is fair and reasonable and the Open Offer is in conformity with provision of SEBI (SAST) Regulation 2011.
Summary of reasons for recommendation	IDC has evaluated the Public Announcement dated May 21, 2021, the Detailed Public Statement dated May 27, 2021 and Draft Letter of Offer dated June 04, 2021 and Letter of Offer dated July 12, 2021. The IDC has taken into consideration the following for making its recommendations: The Equity shares of TC are frequently traded within the meaning as provided in regulations 2 (j) of Takeover Regulations. • As per the Equity Share Valuation report dated on May 21, 2021 of White Organic Retail Limited given by CA Nikul Jalan (Membership No. 1123353) partner at, Gupta Raj & Co., Chartered Accountants, having Firm Registration No.: 001687N, accordingly, the Offer Price is of equity share of Rs. 37.45/- (Rupees Thirty-Seven and Forty-Five paise only) per share. • The Offer Price of Rs. 37.45/- (Rupees Thirty-Seven and Forty-Five paise only) per share is higher than price calculated after considering the parameters as specified under Regulation 8(2) of Takeover Regulations. The public shareholders of the Target Company are advised to independently evaluate the Open Offer and take an informed decision about tendering the Equity Shares held by them in the Open Offer.
Disclosure of voting pattern of the meeting in which the Open Offer proposal was discussed	All IDC Members unanimously voted in the favour of recommending the open offer
Details of Independent Advisors, if any	None

3. **Other details of the Open Offer**
   - 3.1. The Open Offer is being made under Regulation 3(1) and 4 of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.
   - 3.2. The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competing offer(s) to this Open Offer and the last date for making such competing offer has expired. The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations.
   - 3.3. The dispatch of LOF dated July 12, 2021 has been completed on July 12, 2021 through e-mail to the Public Shareholders whose email ids are registered with the Target Company and through speed post on July 13, 2021 to the Public Shareholders whose email ids are not registered with the Target Company as on the Identified Date (i.e., July 06, 2021) in accordance with Regulation 18(2) of the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer. A softcopy of LOF (which includes Form of Acceptance-cum-Acknowledgement) is expected to be available on the website of SEBI (www.sebi.gov.in) or Link Intime India Private Limited ("Registrar to the Offer") (www.linkintime.co.in) from which the Public Shareholders can download / print the same.
   - 3.4. Public Shareholders who have acquired the Equity Shares but whose names do not appear in the register of members of the Target Company on the identified date or those who have not received the LOF, may participate in this Offer by submitting an application on a plain paper in writing signed by all Shareholder(s) during the tendering period, along with the following details:
     - a) **In case of Public Shareholders holding Equity Shares in dematerialized form,** the plain paper application must be signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, photocopy of delivery instruction in "off market" mode or counter foil of the delivery instruction in the "off market" mode, duly acknowledged by the DP in the favour of the Depository Escrow Account and number of Equity Shares being tendered and other relevant documents as mentioned in the LOF.
       Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Open Offer.
     - b) **In case of Public Shareholders holding Equity Shares in physical form:** the plain paper application must be signed by all shareholder(s) stating name, address, folio number, number of Equity Shares held, share certificate number, number of Equity Shares being tendered and the distinctive numbers thereof, enclosing the original share certificate(s), copy of Public Shareholders' PAN card(s), executed share transfer form in favour of the Acquirer and other necessary documents.
       The share transfer form (SH-4) can be downloaded from the Registrar's website i.e., www.linkintime.co.in. Public Shareholders/ Selling Broker must ensure that the Form of Acceptance, along with TRS and the requisite documents (as mentioned under Section IX of the LOF), reach the Registrar to the Offer within 2 (two) days of bidding by the Selling Broker and in any case no later than August 05, 2021 (by 5.00 p.m. (IST)).
   - 3.5. The Public Shareholders are requested to refer Section IX - *"Procedure for Acceptance and Settlement of the Offer"*, as well as the Form of Acceptance) of the LOF in relation to, inter alia, the procedure for tendering their Equity Shares in the Open Offer.
   - 3.6. Further, a Public Shareholder who wishes to obtain a physical copy of the LOF and the Form of Acceptance may send a request to the Registrar to the Offer at the email id mentioned in this advertisement on providing suitable documentary evidence of holding the Equity Shares of the Target Company.
4. **Any other changes suggested by SEBI and incorporated in LOF:**
   In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer dated June 04, 2021 ***("DLOF")*** was submitted to SEBI on June 04, 2021. SEBI issued its observations on the DLOF vide its communication dated July 02,2021. SEBI's observations have been incorporated in the LOF. This Offer Opening Public Announcement cum Corrigendum is also a corrigendum to the DPS as required in terms of the Observation Letter
5. **Material Updates (from the date of PA)**
   All material changes since the date of the PA in relation to the Offer have been incorporated in the DPS, the DLOF and the LOF. Public Shareholders may take note of the following material changes since the date of the PA:
   - 5.1. **Migration of Equity Shares of Target Company from SME platform of BSE Limited to the Main Board of BSE Limited:**
     The Target Company has received the approval vide notice dated June 28, 2021 from BSE Limited for migration of Equity Shares of Target Company from SME Platform of BSE Limited to the Main Board of BSE Limited w.e.f. June 30, 2021.
   - 5.2. White Organic Agro Limited (Seller) has received approval on June 28, 2021 from its Shareholders under Regulation 24 of LODR, Section 180 of Companies Act, 2013 and other applicable provisions under Companies Act, 2013.
   - 5.3. The brief Audited Financial Statements of the Acquirer, PAC and the Target Company have been updated as on March 31, 2019, March 31, 2020 and March 31, 2021.
6. **Details regarding the status of Statutory and other Approvals**
   - a) As on the date of this Offer Opening Public Announcement and Corrigendum, to the best of the knowledge of the Acquirer and the PAC, there are no statutory / regulatory approvals required by the Acquirer and the PAC to complete the Open Offer. However, in case any further statutory or other approval becomes applicable prior to completion of the Open Offer, the Open Offer would also be subject to such other statutory or other approval(s) being obtained.
   - b) NRI, OCB or any other non-resident holders of Equity Shares, if any, must obtain all requisite approvals or exemptions required to tender the Equity Shares held by them in the Offer and submit such approvals or exemptions, along with the other documents required to accept the Offer. If holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs, and FPIs) required any approvals (including from the RBI or any other regulatory authority) in respect of the Equity Shares held by them, they will be required to submit the previous approvals that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them pursuant to the Offer, along with the other documents required to be tendered to accept the Offer. If the aforementioned documents are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in the Offer.
7. **Revised Schedule of Activities:**
   The schedule of key activities on page 3 of the DLOF has been amended and the revised schedule of activities pertaining to the Offer is as mentioned in LOF.

Sr. No.	Activity	Original Schedule of Activities (As disclosed in the DLOF)*		Revised Schedule of Activities	
		Date	Day	Date	Day
1.	Date of Public Announcement	May 21, 2021	Friday	May 21, 2021	Friday
2.	Date of publishing of Detailed Public Statement	May 28, 2021	Friday	May 28, 2021	Friday
3.	Last date of filing Draft Letter of Offer with SEBI	June 04, 2021	Friday	June 04, 2021	Friday
4.	Last date for public announcement for competing offer(s)	June 18, 2021	Friday	June 18, 2021**	Friday**
5.	Last date for receipt of comments from SEBI on the Draft Letter of Offer	June 25, 2021	Friday	July 02, 2021@	Friday@
6.	Identified Date#	June 29, 2021	Tuesday	July 06,2021	Tuesday
7.	Date by which Letter of Offer to be dispatched to the Shareholders	July 06, 2021	Tuesday	July 13, 2021	Tuesday
8.	Last date by which the committee of Independent Directors of the Target Company shall give its recommendations	July 09, 2021	Friday	July 16, 2021	Friday
9.	Last date for upward revision of the Offer Price and/or the Offer Size	July 12, 2021	Monday	July 16, 2021	Friday
10.	Date of publication of Open Offer opening public announcement, in the newspapers in which the DPS has been published	July 12, 2021	Monday	July 19, 2021	Monday
11.	Date of Commencement of Tendering Period **(Offer Opening Date)**	July 13, 2021	Tuesday	July 20, 2021	Tuesday
12.	Date of Expiration of Tendering Period **(Offer Closing Date)**	July 27, 2021	Tuesday	August 03, 2021	Tuesday
13.	Last date of communicating of rejection / acceptance and payment of consideration for accepted tenders / return of unaccepted shares	August 10, 2021	Tuesday	August 17, 2021	Tuesday
14.	Last date for filing the Report with SEBI	August 10, 2021	Tuesday	August 26, 2021	Thursday
15.	Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published	August 17, 2021	Tuesday	August 25, 2021	Wednesday
16.	Date by which the underlying transaction which triggered the Open Offer will be completed	-	-	To be completed within the prescribed timelines under the SEBI (SAST) Regulation	

 # Date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) are eligible to participate in this Open Offer at any time prior to the closure of the Tendering Period.

**The original schedule of activities were indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations and were subject to the receipt of the relevant approvals from various statutory/regulatory authorities.*

*** There has been no competing offer as on the date of this LOF.*

@ Actual date of receipt of SEBI's final observations on the Draft Letter of Offer.

8. The Acquirer and the PAC and their respective Directors accept full responsibility for the information contained in this Offer Opening Public Announcement and Corrigendum (except for the information with respect to the Target Company which has been compiled from the information published or provided by the Target Company, as the case may be, or information publicly available sources and which information has not been independently verified by the Acquirer, the PAC or the Manager, or information provided by the Seller), and shall be jointly and severally responsible for the fulfillment of the obligations of the Acquirer and the PAC as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereto.
9. This Offer Opening Public Announcement and Corrigendum is expected to be available on SEBI's website at www.sebi.gov.in.

ISSUED ON BEHALF OF THE ACQUIRER AND PAC BY THE MANAGER TO THE OFFER

ISSUED BY THE MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
FEDEX SECURITIES PRIVATE LIMITED **(Formerly known as Fedex Securities Limited)** 3rd Floor, B Wing, Jay Chambers, Nanda Patkar Road, Vile Parle (E), Mumbai 400 057 **Tel No.:** +91 8104985149 | **Fax No.:** 022 2618 6966 **E-mail:** mb@fedsec.in | **Website:** www.fedsec.in **SEBI Registration Number:** INM000010163 **Investor Grievance E-mail:** mb@fedsec.in **Contact Person:** Yash Kadakia	LINKIntime **LINK INTIME INDIA PRIVATE LIMITED** C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai-400083 **Tel No.:** 022-4918 6200 | **Fax No.:** 022-4918 6195 **E-mail:** whiteorganic.openoffer@linkintime.co.in **Website:** www.linkintime.co.in | **SEBI Registration Number:** INR000004058 **Investor Grievance E-Mail:** whiteorganic.openoffer@linkintime.co.in **Contact Person:** Sumeet Deshpande

Issued by the Manager to the Open Offer
For and on behalf of the Acquirer and PAC

Place: Mumbai
Date: July 17, 2021

Sd/-
Suumaya Retail Limited (Acquirer)

Sd/-
Suumaya Industries Limited (PAC)